

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No.23**

**C.P. (IB)/950(MB)2023**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **AMIRSONS SCAFFOLDING PRIVATE  
LIMITED**

**V/s**

**CAPACITE INFRAPROJECTS LIMITED**

Sec. 9 of Insolvency and Bankruptcy Code, 2016.

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**ORDER**

1. Adv. Shwetaank Nigam is present for CMA in IA 3447/2023, Adv Gursat Singh adv Gursat Singh Vachher and adv Piyush Upadhyay along with adv Rijul Kapoor for Operational Creditor is present.
2. The learned counsel for the applicant seeks some time contending that they are in settlement talks with the Corporate Debtor.
3. List the matter for further hearing on **06.08.2024**.

**Sd/-  
PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-  
JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Prajakta